NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 26/NCLT/AHM/2017 With Gujarat High Court CA no. 540/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>05.07.2017</u>

Name of the Company:

Heena Electrozone Pvt. Ltd.

Section of the Companies Act:

Sections 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1 VACBHAUI PARIKH

ADVOCATE

PETITIONER

J.

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<u>ORDER</u>

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Common Representation of Regional Director received.

Common Reply affidavit filed by petitioner in CP (CAA) 26/2017.

No objections received from public.

No representation received from Income Tax authorities.

Heard arguments of Learned Counsel for Petitioner.

Learned Counsel for petitioner wants to file an Application for a correction in clause 8 and 10 of the scheme on the ground that it is a typographical mistake.

List the matter 13.07.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 5th day of July, 2017.